

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO.722 OF 2009

S.K. VERMA (DEAD) BY LRS.

... APPELLANT(S)

VS.

UNION OF INDIA & ANR.

... RESPONDENT(S)

WITH CIVIL APPEAL NO.723/2009

J U D G M E N T

ANIL R. DAVE, J.

1. We do not find any substance in these appeals. The civil appeals are dismissed.

2. *However, looking at the peculiar facts of the case, to put a quietus to the litigation and to bring an end to all the claims made so far or which could have been made by the appellants, we direct that in all a sum of Rs.1 lakh (Rupees One Lakh only) be paid to Appellant No.1, Smt. Nirmal Verma, the widow of Late Shri S.K. Verma, by the respondent-Corporation by way of ex-gratia payment. The appellants shall not initiate any litigation against the respondent-Corporation in future.*

3. It is clarified that dismissal of these appeals would not entitle the respondent-Corporation to recover the amount, if any, already paid to the appellant.

.....J.
[ANIL R. DAVE]

.....J.
[ADARSH KUMAR GOEL]

New Delhi;
9th December, 2015.



JUDGMENT